

Services are nominated to the I.A.S. cadre after a long period and its far reaching repercussions have begun. The officers of the Rajasthan Administrative Service recruited directly in the year 1961 are still in the waiting-list for their nomination to the I.A.S. cadre. The State of nomination in some states is better whereas in some states it is worse. If the officers of the Provincial Civil Services are not nominated to the All India Services within a specified and justified period, they develop a sense of resentment and frustration which affect the efficiency of these civil officers appointed to the various posts dealing with the General Administration, Revenue-reforms and Law and Order. At present even the existing quota of 33 per cent under the Rules of the Indian Administrative Service is not implemented for the nomination of the Provincial Civil Service officers because in addition to the officers of the Provincial Civil Service, the officers of other services like Public Works Department, Co-operative department, statistics department etc. have been nominated. The Central Government needs to pay timely attention to this important issue. In this context, I would like to suggest increase in the present 33 per cent quota to 50 per cent. At the same time, the senior officers of the Provincial Civil Service should be deputed to the posts of District Collectors and Heads of the Departments keeping their long experiences and efficiency in view.

(iii) Need to give priority to Garadha Irrigation Project in Bundi district, Rajasthan

SHRI DAU DAYAL JOSHI  
(Kono) Mr. Chairman, Sir, many

large and medium irrigation projects of Rajasthan are pending with the Central Government. One such project Garadha Irrigation Project in Bundi district is under consideration of the Ministry of Water Resources for several years.

Majority of the Adivasis and Bheels of that area are living below the poverty line. This project will help raise their standard of living. Through this motion, I would like to request the Central Government to give its immediate clearance to that project to ensure its completion.

(iv) Need to set up a 'Development Commission' for all round development of Eastern Uttar Pradesh

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Chairman, Sir, Azamgarh, Ballia, Jaunpur, Deoria, Gorakhpur, Basti, Mau, Ghazipur, Siddharth Nagar etc. are the main eastern districts of Uttar Pradesh, which are the most back-ward districts of the country. The average population of these areas is comparatively much higher than the national average but the average per capita income is much less than the national average. These districts not only lack industries, but facilities like transport, communication, television etc. exist there just for the name. The villages over 70 per cent have not yet been linked with metalled roads. Many of these villages lack even drinking water. The youths of these areas are unemployed on large scale.

The people of these areas have played important and leading role in the Freedom-struggle and they have made remarkable contribution to the

culture and literature of the country. I urge upon the Government of India to set up a Development Commission for the around development and progress of the eastern districts.

- (v) Need to Start Second Channel from Kodai-Kanal from Kodai-Kanal T.V. relay station

[English]

SHRI R. RAMASWAMY (Periyakullam) : The TV Relay station in Kodoikanal does not have the facility for relaying second channel programmes. The relay station caters to nearly three crores of people. Indeed the second channel programmes are more educative, informative and enlightening. The TV relay station is at an altitude of 6000 feet above sea level. Therefore, the installation of equipment for telecasting second channel programmes from the Kodaikanal relay station will not prove costly and ineffective. I request the Central Government to consider my request favourably and do the needful.

- (vi) Need to resettle the persons displaced due to setting up of Rourkela Steel Plant

KUMARI FRIDA TOPNO (Sundargarh) : Sir I would like to raise this matter under Rule 377.

Sixty two tribals were displaced and more than 19000 acres of land were acquired for the establishment of Rourkela Steel Plant. The plant could hardly use seven thousand acres of land. Remaining twelve thousand acres of land are lying unutilised. I would request the Government to

return the surplus land to its original tenants.

The Government while acquiring lands had committed to resettle the displaced persons. But, they have been thrown out in places like Angaon, Usree, Lachhda, Jhirpane, Jadda etc. and after 36 years of being displaced they have been denied basic facilities such as road, school, medical service, electrification, drinking water, etc.

The then Steel Minister in 1975, had promised to provide jobs to at least one person from each family. Sir, many displaced people with displaced certificates in their hands have crossed the age of 40 years and are still waiting for a job in Rourkela Steel Plant. The Government of Orissa now have stopped issuing displaced certificate to the dependents of these displaced families. The irony is that the displaced certificate holders have become over-aged and the youngsters are being denied displaced certificate. I request the Government to find out a solution of the problem.

13.43 hrs.

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL

[English]

MR. CHAIRMAN: The House will now take up the legislative business, Item No. : 16.

AN HON. MEMBER: Is there no lunch-break today?